

**THE HYDERABAD WEEKLY HOLIDAY (SUBSTITUTION
OF SUNDAY FOR FRIDAY) ACT, 1950.**

No. VIII of 1950

C O N T E N T S

Sections :

1. Short title and commencement.
 2. Construction of references to Friday in provisions relating to a Weekly Holiday.
 3. Construction of references to Thursday in provisions defining or referring to a week.
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WHEREAS Friday has hitherto been observed as a weekly holiday in the Hyderabad State and has been deemed to be the first day of the week;

AND WHEREAS it is expedient that the weekly holiday should hereafter be observed on Sunday and that Sunday should be deemed to be the first day of the week;

IT IS, HEREBY enacted as follows:—

1. (1) This Act may be called the Hyderabad Weekly Holiday (Substitution of Sunday for Friday) Act, 1950. Short title and commencement.

(2) It shall be deemed to have come into force from the 26th January, 1950.

2. Every provision of law for the time being in force in the Hyderabad State which provides for or relates to the observance of Friday as a Weekly Holiday for any purpose whatsoever shall have effect as if all references therein to Friday were reference to Sunday. Construction of references to Friday in provision relating to a weekly holiday.

3. Every provision of law for the time being in force in the Hyderabad State which defines or refers to a week as the period of seven days beginning with midnight on Thursday night shall have effect as if all references therein to Thursday were references to Saturday. Construction of references to Thursday in provisions defining or referring to a week.

